Statement-I

Approved strength, working strength and vacancies of judges in the High Courts as on 01.08.2015

(Position as on 01.08.2015)

Sl. No.	Name of the High Court	Approved Strength	Working Strength	Vacancies as per Approved Strength
1.	Allahabad	160	76	84
2.	Bombay	94	64	30
3.	Gujarat	52	29	23
4.	Madhya Pradesh	53	33	20
	TOTAL	359	202	157

Statement-II

Sanctioned strength, working strength and vacancies of judges/judicial officers in District and Subordinate Courts as on 31.12.2014

Sl. No.	State/Union Territory	Sanctioned Strength	Working Strength	Vacancies
1.	Uttar Pradesh	2097	1761	336
2.	Madhya Pradesh	1460	1243	217
3.	Gujarat	1963	1216	747
4.	Maharashtra	2072	1784	288
	TOTAL	7592	6004	1588

Release of funds for court and residential buildings for judges in Chhattisgarh

†2184. DR. BHUSHAN LAL JANGDE: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether funds had been allocated by the Centre for construction of court buildings and residential buildings of judges and officers of Chhattisgarh but more funds are needed for the purpose; and

(b) by when the above mentioned funds demanded by the State Government will be released by the Centre?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA):

† Original notice of the question was received in Hindi.

(a) and (b) Development of infrastructure facilities for the Judiciary is the primary responsibility of the State Governments. However, in order to augment the resources of the State Governments, a Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary is being implemented. The Scheme was revised in 2011 whereafter Central assistance is provided to the State Governments for the construction of court buildings, for district and subordinate courts, and, residential units for judicial officers of district and subordinate courts. High Court buildings are not covered under the revised scheme.

An amount of ₹ 42.73 crore has been released to the State Government of Chhattisgarh since 2011 of which an amount of ₹ 21.76 crores was released in 2014-15. A proposal for release of financial assistance for construction of additional building in the High Court, residences of the Judges of the High Court and maintenance of the same was received from the State Government in July, 2015. The State Government has been informed that the construction of High Court buildings, residences of Judges of High Court and maintenance activities are not covered under the Scheme. The State Government has also been asked to furnish details of utilization of funds released in 2014-15 and Action Plan for 2015-16 in respect of projects covered under the Scheme.

Second phase of e-Courts Mission Mode Project

2185. SHRI VIJAY GOEL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has given approval to the second phase of e-Courts Mission Mode Project, if so, the details thereof;

(b) whether all cases—old, pending and disposed of have been updated in the National Judicial Data Grid in the phase-I of the project, if so, the details thereof; and

(c) whether all States are connected to this grid, if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): (a) The Government has approved the second phase of e-Courts Mission Mode Project at an estimated cost of ₹ 1670 crores.

(b) and (c) in Phase-I of the project more than 13000 District and Subordinate courts have been computerised and case information linked to the respective District court websites. These courts are now providing online e-Services such as cause lists, case status and judgments, to litigants and public through the e-Courts portal (*http://www.ecourts.gov.in*) also. Case status information in respect of over 4.5 crore pending and decided cases and more than 1 crore orders/judgments are available online. Data of cases in the District and Subordinate Courts is being consolidated on